

FARAD CONTINUATION SHEET No.
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH AT NAGPUR

WRIT PETITION NO.1573/2020

(MADHUKAR GANPAT KUKADE & ANOTHER **VERSUS** UNION OF INDIA & OTHERS)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri T.D. Mandlekar with R. Malviya, counsel for the petitioners.

CORAM : A.S. CHANDURKAR, J.

DATE : APRIL 03, 2020.

The writ petition is presented in Court.

One of the contentions urged on behalf of the petitioners is that the eligibility criteria for appointment of members on the National Consumer Dispute Commission is contrary to the judgment of the Hon'ble Supreme Court in **Civil Appeal No.8588 of 2019 [Rojer Mathew Versus South Indian Bank Ltd. & Others]**.

Issue notice to the respondents returnable on 21.04.2020.

Learned Assistant Solicitor General of India Shri U.A. Aurangabadkar waives notice on behalf of respondent nos.1 to 3.

Learned Government Pleader Shri S.Y. Deopujari waives notice on behalf of respondent no.4.

Any appointments made pursuant to the circular dated 11.03.2020 would be subject to further orders in the writ petition.

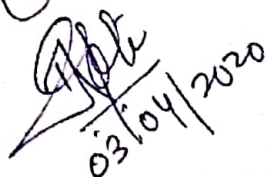
Authenticated copy of the order is granted to the petitioners.



(A.S. CHANDURKAR, J.)

APTE

Authenticated Copy



ROHIT APTE
PRIVATE SECRETARY
TO THE HONOURABLE JUDGE
HIGH COURT NAGPUR